NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 37

C.P. (IB)/617(MB)2023

CORAM:

SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**

HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **20.03.2024**

NAME OF THE PARTIES: **BANK OF MAHARASHTRA V/S VINODKUMAR MURARILAL CHATURVEDI**

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

ORDER

1. Adv. Manoj Mishra for Financial Creditor.
2. Adv. Shreyash V Chaturvedi i/b Adv Shruti V Chaturvedi appeared for the Personal Guarantor.
3. Adv. Vidya Kata, Advocate for RP.
4. Learned Counsel for the Personal Guarantor submits that report has not been served. He is directed to provide e-mail ID to the Counsel for the RP. Upon receipt of the report Personal Guarantor is directed to file reply within 2 weeks by serving advance copy to the Petitioner at least two days before the next date of hearing.
5. It is further submitted that RP report is not yet numbered.
6. List this matter on **17.04.2024** for hearing.

Sd/- **Sd/-**

PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**

Sapna